COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NO. 488 OF 2018 IN DFR NO. 1443 OF 2018

24th April, 2018 Dated:

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Hon'ble Mr. Justice N. K. Patil, Judicial Member Present: Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of: Lalpur Wind Energy Private Limited			 Appellant(s)
Versus Karnataka Electricity Regulatory Commission & Ors.			 Respondent(s)
Counsel for the Appellant(s)	:	Ms. Mandakini Ghosh	
Counsel for the Respondent(s)	:		

ORDER (IA No. 488 of 2018 - For Urgent Listing)

1. The learned counsel, Ms. Mandakini Ghosh, appearing for the Appellant submitted that, there is urgency in this matter which has been explained satisfactorily and sufficient reasons have been given in paras 5, 7 & 8 of the application. The same may kindly be accepted and IA No. 488 of 2018 may kindly be allowed.

2. Submission made by the learned counsel appearing for the Appellant, as stated above, is place on record.

3. In the light of the submission made by the learned counsel appearing for the Appellant and reasons stated in the application showing urgency of the matter, the same is accepted and IA No. 488 of 2018 is allowed.

DFR NO. 1443 OF 2018

4. Registry is directed to list this matter for admission on 26.04.2018, if the defects are cured.

(S.D. Dubey) **Technical Member** (Justice N. K. Patil) **Judicial Member**

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